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WP-40920-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE VIVEK AGARWAL

&

HON'BLE SHRI JUSTICE PRADEEP MITTAL

ON THE 23rd OF OCTOBER, 2025WRIT PETITION No. 40920 of 2025*SMT LAXMI KORI**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

None for the petitioner.

*Shri Lal Achyutendra Singh Baghel, Govt. Advocate for the
respondents-State.*

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ORDER

Per. Justice Vivek Agarwal

Shri Lal Achyutendra Singh Baghel, learned Govt. Advocate submits that corpus is about to come. He admits this fact that Bench is going to assemble at 02:30 P.M., was already notified at 01:30 P.M.

Corpus is not present.

Later on :

None for the petitioner.

Ms. Sapna Kori, daughter of Shri Girani Kori, is present in person. She submits that petitioner Smt. Laxmi Kori is her mother. They are residents of Village Phanwani, Majhgawan Road, Tehsil Sihora, District Jabalpur, where she used to live with her parents.



She submits that her date of birth is 08.05.2003, a fact which is corroborated from 9th Class marksheet of the corpus as has been enclosed by the petitioner as Annx.P/2 along with the writ petition.

Ku. Sapna Kori, submits that she has passed 12th Class and had taken admission in Bachelor of Arts. She submits that she is residing with Raj Bijolia on her own volition as he proposes to marry her as soon as appropriate '*Muhurt*' is taken out.

Shri Raj Bijolia is also present and he submits that they are going to perform marriage and Ku. Sapna Kori is residing on her own volition with his family members.

At this stage, Ku. Lokmani Kori, learned counsel along with the petitioner submits that she has no idea as to whether Shri Raj Bijolia is major or not.

On asking, Raj Bijolia informed that his date of birth is 07.08.2000. He further submits that he has a mobile accessories shop at Thatipur, Gwalior.

On divulging such information, Ku. Lokmani Kori, learned counsel has no objection and submits that if Raj Bijolia and Ku. Sapna Kori want to perform their marriage, then they may do so or through the process of Court i.e. Court marriage. She expressed her satisfaction to the present status of the corpus i.e. Ku. Sapna Kori and does not wish to press for any other relief.

Taking this fact into consideration that Ku. Sapna Kori and Raj Bijolia are major as per the date of birth disclosed by them, they are in relationship and propose to perform marriage, also taking this fact into consideration as



narrated by Ku. Sapna Kori that she is happily living with the family of Raj Bijolia, since she is a consenting adult as admitted by her, we do not find any material to show indulgence in the present habeas corpus.

On request of learned counsel for the petitioner, corpus has given her consent to meet her mother and inform her after arranging a meeting in the Court premises.

Sub Inspector, Raghuvir Singh Sarathe, submits that he has brought the corpus along with her brother Anil Kori.

Corpus along with Raj Bijolia submits that she will accompany Raj Bijolia, to be taken back to Gwalior today itself and be handed over in the safe custody.

With the satisfaction of the parties this petition is disposed of.

Let a typed copy of this order be handed over to the learned Government Advocate as well as to the learned counsel for the petitioner.

(VIVEK AGARWAL)
JUDGE

(PRADEEP MITTAL)
JUDGE

A.Praj.